

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TANDBERG TECHNOLOGY (INDIA) PRIVATE LIMITED

1.	NAME OF THE CORPORATE PERSON	TANDBERG TECHNOLOGY (INDIA) PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	13 th DECEMBER, 2007
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES, BANGALORE
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U72300KA2007PTC044669
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	PRESTIGE SOLITAIRE, LEVEL - II, NO.6 BRUNTON ROAD, BANGALORE - 560001, KARNATAKA.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	13 TH DECEMBER, 2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND REGISTRATION NUMBER OF THE LIQUIDATOR	Name: VASUDEVAN GOPU Address: 18/30, RAMANI STREET, K.K. PUDUR, SAIBABA COLONY, COIMBATORE - 641038, TAMILNADU. Email: vasudevangopu.ip@gmail.com; vasudevanacs@gmail.com Telephone No. 0422-4347063 Registration No. IBBI/IPA-002/IP-N00291/2017-18/10849
8.	LAST DATE FOR SUBMISSION OF CLAIMS	12 TH JANUARY, 2023

Notice is hereby given that Tandberg Technology (India) Private Limited has commenced voluntary liquidation on 13th December, 2022.

The stakeholders of Tandberg Technology (India) Private Limited are hereby called upon to submit a proof of their claims, on or before 12th January, 2023 to the liquidator at the address mentioned against item No.7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

December 17, 2022
Coimbatore



Vasudevan Gopu
Liquidator of Tandberg Technology (India) Private Limited
IP Reg No: IBBI/IPA-002/IP-N00291/2017-18/10849